GOVERNMENT OF INDIA MINISTRY OF WOMEN & CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3364 TO BE ANSWERED ON 05.08.2016

WORKING WOMEN HOSTELS

3364. SHRI ANSHUL VERMA: SHRI HARINARAYAN RAJBHAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Working Women Hostels (WWHs) including hostels with day care centres presently operational in the country, State/UT-wise along with the criteria/norms laid down for opening and granting/extending financial assistance for the purpose;
- (b) whether the Government has taken note of the shortage of such hostels in the country and if so, the reaction of the Government thereto;
- (c) whether the Government has received some proposals from States/UTs including Kerala and Punjab and Non-Governmental Organisations (NGOs) for construction of hostels under the scheme of WWHs and if so, the details thereof alongwith the action taken thereon, State/UT-wise;
- (d) the provisions made for safety/security indicating installation of CCTV cameras, availability of quality food and habitable living conditions for women in such hostels including private hostels during the said period; and
- (e) the mechanism available with the Government to assess functioning of such hostels and the study, if any, made in this regard and the further measures taken by the Government to make the scheme more effective and check mis-utilisation of fund thereunder?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN & CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

(a) Since inception of the Scheme in 1972-73, 926 hostels have been sanctioned all over the country creating capacity for about 69,466 working women and 9,509 children. State/ UT wise list of Working Women Hostels sanctioned so far is at Annexure-I. As per the norms of the Scheme, financial assistance is provided to the eligible implementing organizations such as State Government agencies and Civil Society Organizations etc. upto 75% of the cost of construction of the hostel building for working women on public land as per the prescribed area norms and schedule of rate of the respective State Public Works Department. There is also a provision of extending financial assistance for hostels to be run in rented premises. Corporate houses or associations like CII, ASSOCHAM, FICCI etc., can also seek financial assistance for a matching grant (50:50) for hostel building construction on public land only. There is also a provision of one-time non-recurring grant @ Rs. 7500/- per inmate for purchase of furniture and furnishings.

- (b) No, Madam.
- (c) During the last three years and the current financial year, 55 new proposals have been received under the Scheme and 30 new hostels have been sanctioned as per details given in Annexure-II.
- (d) To provide safety for single working women, a provision has been made in Scheme guidelines revised in 2015 to install CCTV Cameras in Working Women Hostels. Provision of Washing Machine and Geysers/ Solar Water Heating System have also been made in the revised guidelines of the Scheme.
- (e) Regular monitoring of the functioning of the hostel is the responsibility of the District Women Welfare Committee under the Chairpersonship of District Collector/ District Magistrate/ Municipal Commissioner. In case, implementing agency mis-utilises the financial assistance or use the hostel building for any other purpose, the Government of India through the Ministry or State Government is entitled to take over the hostel building and/ or assets created by the grant-in-aid provided under the scheme. The criminal proceeding may also be initiated by lodging an FIR against the defaulting implementing agency, and strict legal action taken in order to recover grant with penal rate of interest as agreed in the bond furnished before the release of grant. The Scheme has been evaluated by Indira Gandhi National Open University (IGNOU) and recommended its continuation.

State-wise List of Sanctioned Working Women Hostels with Day Care Centre (DCC)

S. No.	State/U.T.		No. of Sanctioned Hostels Women		Working		No. of DCC	Capacity of Children	
1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13.	Andhra Prades Arunachal Prades Assam Bihar Chhattisgarh Goa Gujarat Haryana Himachal Prade Jammu& Kashr Jharkhand Karnataka Kerala Madhya Prades	esh mir	13 14 6 10 2 26 20 13 5 2 52 154 62	2955	706 799 266 486 120 1218 1561 477 360 214 4753 14750 3438	20	5 5 3 0 6 9 0 2 1 19 88 12	670	130 79 75 60 0 180 265 0 35 30 470 2431 371
15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25 26. 27. 28. 29.	Maharashtra Manipur Meghalaya Mizoram Nagaland Orissa Punjab Rajasthan Sikkim Tamil Nadu Telangana Tripura Uttar Pradesh Uttarakhand West Bengal	22	139 3 4 18 29 14 39 2 96 21 1 41 7 38	1272	214 149 1048 1825 1417 1868 144 6900 1427 50 3190 538 2639	13	48 1 0 3 8 4 13 1 40 5 0 16 2 16	367	1170 15 0 65 140 110 320 30 1052 220 0 494 90 406
1. 2.	Total States Union Territor Chandigarh Delhi	ies	892 7 20		65311 736 3086		343 2 6		9275 55 179
3.	Pondicherry Total UTs		4 31		221 4043		0 8		0 234
All India Total 923		923		69354		351		9509	
Hotels in rented premises 1. Rajasthan 2. Maharashra		1 2		25 87		 			
ı otai (As on 1.08.2016)	926		69466		351		9509

STATE/ UT-WISE DETAILS OF PROPOSALS RECEIVED AND SANCTIONED UNDER THE SCHEME OF WORKING WOMEN HOSTEL DURING THE LAST THREE YEARS AND CURRENT YEAR:

Annexure-II

S. No.	Year Name of State	2013-14		2014-15		2015-16		2016-17 (As on 1.08.2015)	
					d		d		d
01	Andhra Pradesh	06			05				
02.	Arunachal Pradesh		01			01	01		
03.	Assam					01			
04.	Gujarat	02			02				
05.	Himachal Pradesh					02			
06.	Karnataka		01			01			
07.	Kerala	05	04	06			04		
08.	Madhya Pradesh					02			
09.	Maharashtra	01		03		02	04		
10.	Manipur	08	01		01	02	02		
11.	Nagaland	05	01	02	01	06	01		
12.	Telangana				01				
	Total	27	08	11	10	17	12	00	00